- (c) The Central Government assists efforts of the State Governments to deal with naxalites in the States. These include deployment of Central paramilitary forces (CPMFs); sanction of India Reserve (IR) battalions, modernisation and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme); re-imbursement of security related expenditure under the Security Related Expenditure (SRE) Scheme; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of Police Research and Development; sharing of Intelligence and assistance in development works through a range of schemes of different Central Ministries.
- (d) On the basis of intensity of naxal violence, 18 districts of Jharkhand have been included under the SRE Scheme.
- (e) A Task Force under Cabinet Secretary has been constituted for promoting coordinated efforts across a range of development and security measures.

Plan to revamp intelligence and security network

671. DR. K. MALAISAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any concrete plan to revamp the country's Intelligence and Security Network to make it as a Super Security Agency in the wake of serious threats posed to our country;
- (b) whether there is a proposal to organize N.C.T.C. (National Counter and Terrorism Centre) similar to that of NCTC organized in U.S.A., after September Blast in Mumbai;
- (c) whether the proposed NCTC will collect intelligence from other central agencies now in existence and whether the MAC (Macro Agency Centre) will cease to exist and operate;
 - (d) whether U.S.A. has taken 21-2 years to organize the NCTC; and
 - (e) how long India will take to organise this Super Security Agency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As part of an ongoing exercise, several steps have been taken to strengthen and upgrade the capabilities of intelligence and security agencies both at the Central level and the State level, as well as to enhance information sharing and operational coordination between the Central agencies and the State governments. These measures, *inter alia*, include strengthening and reorganizing of Multi-Agency Centre in the Intelligence Bureau to enable it to function on 24×7 basis for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union Territories. Steps have also been taken to create online secure connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches.

(b) to (e) The Government proposes to establish a focused institutionalized mechanism in the form of a National Counter Terrorism Centre. It is at conceptual stage.

Visa to NRIs to visit India

- 672. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the country-wise figures of NRIs who have applied for visa to visit India;
 - (b) how many were refused the grant of visa;
- (c) whether Government has any special list of persons who are not allowed to come to India; and
- (d) whether Government has anytime consulted the respective Members of Parliament about the names of the so called Black List?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Action against police officials involved in 1984 Sikh riots

- 673. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government had appointed a Commission/Committee under Ms. Kusum Mittal, Former Secretary, Government of India and also another Committee headed by Shri Vaid Marwah, IPS regarding killing of thousands of Sikhs in 1984 in Delhi;
- (b) whether the Committees have recommended action against the police officials responsible for neglecting their duties;
 - (c) if so, the names of all the police officials with rank; and
 - (d) what action was taken against the police officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. The Administrator, UT of Delhi had appointed a Committee headed by Ms. Kusum Lata Mittal to make enquiries into the alleged delinquencies of police officials and submit a report. But the other of Committee headed by Shri Ved Marwah, IPS was discontinued as the Government of India had already announced the appointment of Justice Ranganath Mishra Commission of Inquiry to enquire into these riots.

(b) to (d) The Ved Marwah Committee enquiry was dropped without any report or recommendation being submitted. However, in regard to the Kusum Lata Mittal Report, the details of the police personnel found responsible and the action taken against them in given in Statement.